

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 26 of 2013 in
DFR No. 2450 of 2012**

Dated : 15th February, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

M/s. Puri Oil Mills Ltd.

....Appellant(s)

Versus

Haryana Power Purchase Centre & Ors.

.... Respondent (s)

Counsel for the Appellant (s):

Mr. Gopal Jain

Mr. Abhey Anand Jena

Ms. Bina Gupta

Counsel for the Respondent(s):

Mr. Raghujeet Singh Madan

ORDER

**IA No. 26 of 2013
(Condone delay application)**

The learned counsel for the Respondent seeks some time to file the reply to the condonation of delay application. Accordingly, he is directed to file the same after serving copy on the other side.

Post the matter on **01.03.2013.**

**(V.J. Talwar)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

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